

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).35556/2013

(Arising out of impugned final judgment and order dated 27/04/2012
in CTR No.350/2012 passed by the High Court Of Judicature at
Allahabad)

COMMR.OF COMMERCIAL TAXES U.P.

Petitioner(s)

VERSUS

M/S CASTROL INDIA LTD. Respondent(s)
(With appln.(s) for exemption from filing O.T. and interim relief
and office report)

Date : 30/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOELFor Petitioner(s) Mr. Pawan Shree Agrawal, Adv.
Mr. Rajeev Dubey, Adv.
For Mr. Ravi Prakash Mehrotra, Adv.For Respondent(s) Mr. Rahul Roy, Adv.
Mr. Nikhil Singhal, Adv.
For Mr. M.P. Devanath, Adv.UPON hearing the counsel the Court made the following
O R D E RLeave granted.
Hearing expedited.(Sarita Purohit)
Court Master(Sneh Bala Mehra)
Assistant Registrar

Signature Not Verified

Digitally signed by
Sarita Purohit
Date: 2015.10.31
13:12:16 IST
Reason: